

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.3602/2017

This the 12th day of October, 2017

**Hon'ble Shri Justice Permod Kohli, Chairman
Hon'ble Shri K N Shrivastava, Member(A)**

V.K. Gulati, Age 67 years, Group 'A'
S/o Shri C.P. Gulati
C-379, SFS Flats, Triveni Apartments
Shaikh Sarai, Phase-I
New Delhi-110017.Applicant

(Through Advocate: Shri K.L. Manhas)

Versus

1. New Delhi Municipal Council
Through its Commissioner
Palika Kendra, New Delhi-110001.
2. The Secretary, NDMC, Palika Kendra
3rd Floor, New Delhi. ...Respondents

(Through Advocate: Ms. Sriparna Chatterjee)

Order (Oral)

Justice Permod Kohli:

The applicant joined as Junior Engineer with the Civil Engineering Department of the respondent-Municipal Committee. He earned promotions as Assistant Engineer and Executive Engineer(Civil) and eventually retired on 31.10.2010. His pension was fixed w.e.f. 01.11.2010 @ Rs.15670 p.m. on the basis of the recommendations of the 6th CPC in the scale of Rs.15600-39100+GP Rs.6600. It is stated that the pay of the similarly situated persons has been re-fixed during the period

from 01.04.1998 to 31.10.2010. The applicant has mentioned the names of such persons in the OA whose pay has been re-fixed. The applicant is also seeking the similar reliefs. It is also stated that similar benefits have been granted to the similarly situated persons vide judgment dated 08.12.2016 passed in OA No.4057/2016 and the order passed in the aforesaid judgment has been complied with. The applicant has made representation dated 22.08.2012 (Annexure A-2). Learned counsel submits that the applicant would be satisfied if the respondents are directed to decide his representation by taking into consideration the aforesaid judgment of the Tribunal.

2. Notice. Ms. Sriparna Chatterjee, learned counsel, accepts notice on behalf of respondents.
3. In view of above, this OA is disposed of at the admission stage without commenting on the merits of the controversy with a direction to the competent authority of Respondent No.1 to take decision on the aforesaid representation of the applicant by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

(K N Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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